NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 56/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Shridevi Suryakumar Jhaveri & Ors.

V/s

M/s. Ruby Battery Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
2.	Heena Shah ilby sonal poshi	Advocate for petitioner	1 stall
2.	Agasti Vibhabe	R-2 ilby	Jan.
		Jayakar de parmers.	0

ORDER

TCP No.56/397-398/CLB/MB/MAH/2013

- 1. The Learned Counsel of both the sides are present.
- 2. They have stated that amicable settlement is in progress. A letter along with communication between the parties are also placed on record. A Joint Meeting is proposed within two weeks time to resolve the issues.
- 3. Since the talk of Settlement is in progress, under the circumstances, the C.P. is adjourned to **10**th **April**, **2017**. Date is duly communicated to both the sides.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

28th February, 2017.